

LOK SABHA DEBATES

Dated 09.12.2014

(Part II—Proceedings other than Questions and Answers)

2069

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LOK SABHA
Tuesday, 15th March, 1955

The Lok Sabha met at Eleven
of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

**MESSAGES FROM THE RAJYA
SABHA**

Secretary: Sir, I have to report the following three messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 1st March, 1955, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bills:
- (ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I

am directed to return herewith the Appropriation (Vote on Account) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 10th March, 1955, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the following Bills, which were passed by the Lok Sabha at its sitting held on the 11th March, 1955, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

1. The Andhra Appropriation Bill, 1955.
2. The Andhra Appropriation (Vote on Account) Bill, 1955."

PAPER LAID ON THE TABLE

**AUDIT REPORT (POSTS AND TELEGRAPHS)
1955, PART I**

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table a copy of the Audit Report (Posts and Telegraphs), 1955, Part I, under article 151 (1) of the Constitution. [Placed in Library. See No. S-85/55.]